

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION & FARMERS WELFARE

LOK SABHA
STARRED QUESTION NO. 240
TO BE ANSWERED ON THE 1ST AUGUST, 2017

MARKET INTERVENTION SCHEME

*240. SHRI B.S. YEDIYURAPPA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण
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be pleased to state:

- (a) whether the Union Government has received requests from various State Governments regarding inclusion of more crops under the Market Intervention Scheme (MIS) and refunding the loss suffered by the farmers through incentives;
- (b) if so, the details thereof along with the response of the Union Government thereto;
- (c) whether the State Governments have also requested the Union Government to enhance the Central aid under the said scheme;
- (d) if so, the details thereof and the action taken by the Union Government thereon; and
- (e) the other measures taken by the Union Government to give benefits to the middle and small farmers of various States of the country?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण ½ãâ"ããè

(SHRI RADHA MOHAN SINGH)

(a) to (e): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA
STARRED QUESTION NO. 240 DUE FOR REPLY ON 1ST AUGUST, 2017.**

(a): No, Madam.

(b): Does not arise.

(c): No, Madam.

(d): Does not arise.

(e): Government undertakes procurement of wheat & paddy through FCI. Procurement of pulses & oilseeds is largely undertaken under PSS through NAFED, SFAC & FCI under PSS when prices fall below MSP. Procurement of pulses is also undertaken through Price Stabilization Fund (PSF) scheme by NAFED, SFAC & FCI. During the year 2016-17, procurement of some pulses under PSF was undertaken at MSP. The power of State/UTs Government to notify stock limit and movement restriction for pulses under Essential Commodities Act, 1955 has been omitted by effecting amendment to clause 3(2) of the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on specified Foodstuffs (Second amendment) Order, 2017 vide order dated 17th May, 2017. Also the import duty on Tur was increased from 'Zero' to 10% w.e.f. 28.03.2017.
